



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject: Engagement of Standing Counsel at New Delhi.

Government Order: 08 -LD(SC) of 2016.
Dated : 04 -01 - 2016.

Sanction is accorded to the engagement of Mr. Ayushman Singh Kotwal, Advocate as Standing Counsel for Delhi High Court and Subordinate Court at Delhi on the terms and conditions as laid down in the Government Order No. 1754-LD(Estt) of 2013 dated 16-05-2013.

The engagement shall be for a period of one year from the date of issuance of this order and shall be terminable on one months notice from either side.

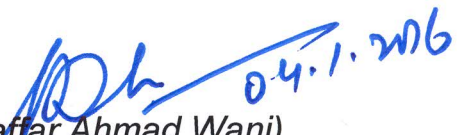
By order of the Government of Jammu and Kashmir.

Sd/-
(Mohammad Ashraf Mir)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: - LD (SC) 90/1-SC/Law.
Copy to the:-

Dated: 04 - 01 - 2016.

1. Learned Advocate General, J&K Jammu.
2. Financial Commissioner, Planning and Development Department.
3. Financial Commissioner (Revenue, J&K Jammu).
4. Principal Resident Commission, J&K New Delhi.
5. All Principal Secretary to Government.
6. Commissioner/Secretary to Government, General Administration Department.
7. Registrar General, J&K High Court, Jammu.
8. Shri Sunil Fernandes, Advocate-on-Record, Supreme Court of India.
9. Private Secretary to the Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of the Hon'ble Minister.
10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
11. Mr. Ayushman Singh Kotwal, Additional Standing Counsel.
12. Government order file.
13. File concerned.


(Muzaffar Ahmad Wani)
Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.